

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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C.P. 141/96 in  
O.A. 380/96.

Dt. of Decision : 14-03-97.

A.S.T.Sayi

.. Applicant.

Vs

1. Sri M.P.Mody, Director General,  
Telecommunications, Sanchar  
Bhavan, New Delhi.
2. Sri M.V.Bhaskar Rao,  
Chief General Manager,  
Telecommunications, AP Circle,  
Hyderabad.

.. Respondents.

Counsel for the applicant : Mr.P.Venkateswara Rao

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.Paneraj for Mr.P.Venkateswara Rao, learned counsel  
for the applicant and Mr.V.Bhimanna, learned counsel for the  
respondents.

2. The respondents' counsel produced a letter wherein it is  
stated that the arrear bill have been prepared and kept ready  
for payment. But the same is not paid. But he will be paid in  
the Month of April 1997. Though it is stated in the letter that  
the ~~applicant~~ whereabouts of the applicant is not known, ~~But now~~  
~~now~~ it is stated that his address is traced and is being informed  
for the same. (Letter No.TA/ACA/16-4/CAT-JD/97 dt. 13-3-97 is  
taken on record).

3. In view of the above, the CP is ~~dismissed as infructuous.~~

NO COSTS.

(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

Dated : The 14th March 1997  
- - - - - Fed in the Open Court - - - - -

(R. RANGARAJAN)  
MEMBER (ADMN.)

D.R. (Signature)